

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

OA 3023/2015

**this the 14<sup>th</sup> day of August, 2015**

**Hon'ble Mr. V.Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Pawan Singh  
Aged 37  
S/o Shri Rajender Singh  
VPO Issapur, Barvan Pana  
New Delhi - 73  
(By Advocate:Shri Yashpal Rangi) .... Applicant

VERSUS

Govt. of NCT of Delhi, through

1. The Chief Secretary  
Govt. of NCT of Delhi  
New Secretariat, IP Estate  
New Delhi
2. Director  
Head Quarter, Delhi Fire Service  
Connaught Place  
New Delhi – 110 001
3. The Chairman  
Delhi Subordinate Services Selection Board  
FC-18, Institutional Area  
Karkardooma, Delhi - 92 .... Respondents.

**ORDER (ORAL)**

**By Hon'ble Mr.V.Ajay Kumar, Member (J)**

When this matter is taken up, the learned counsel for the applicant seeks to withdraw the OA with liberty to file a fresh OA. Accordingly, the OA is dismissed as withdrawn, with the liberty as aforesaid. No costs.

(P.K.BASU)  
Member (A)

(V.AJAY KUMAR)  
Member (J)

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